

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No.5859/2017 passed by the High Court Of Judicature At Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97554/2017-CONDONATION OF DELAY IN FILING and IA No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 16-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Abhishek Chakraborty, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

R-1

Mr. Sarvesh Singh Baghel, AOR
Ms. Sakshi Kakkar, Adv.

R-2

Mr. Prabodh Kumar, AOR
Mr. Tarun Juyal, Adv.
Mr. Nitish Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment for filing rejoinder affidavit, list the matter after two weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER